

In the Central Administrative Tribunal
Calcutta Bench

MA No. 160 of 1998
(OA No. 259 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Estate Office

Vs.

J.K. Mukherjee

For the Applicant : Ms. K. Banerjee, Lt. Advocate

For the Respondents :

Heard on : 13-8-98

Date of Judgement : 13-8-98

ORDER

Ld. Advocate Ms. Banerjee on behalf of the respondents of the Original OA No. 259 of 1997, has filed this application bearing No. MA 160 of 1998 under Rule 24 of the Central Administrative Tribunal (Procedure) Rule, 1987 for recall of the order dated 11.3.98 passed in OA No. 259 of 1997. The grounds taken by the respondent-applicant for recalling of the order are stated in the para (III) & (IV) at page 7 & 8 of the present application for review.

2. I have considered submissions of Ld. Advocate for the applicant, None appears on behalf of the respondents. Rule 24 of the CAT (Procedure) Rule, 1987 shows that the tribunal may make such orders or give such directions as may be necessary or expedient to give effect to its orders or to prevent abuse of its process or to secure the ends of justice.

In view of the aforesaid circumstances, I have considered the facts of the application filed by the respondents for recalling of the

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order. But I do not find any patent error in the order which is sought to be recalled. It may be stated that the recalling of the order under section 24 of CAT Rules is not a routine procedure. Material error manifests on the face of the earlier order resulting miscarries of justice must be proved. These ingredients are absent in this case. Thereby, application is dismissed awarding Rs.2000/- to be paid by the applicamt.

(D. Pukkeyastha)
Member (J)